

(2022) 05 KL CK 0127

In the High Court Of Kerala

Case No : Writ Petition (C) No. 22209 Of 2020

Hydro Electrical System

APPELLANT

Vs

Kerala Water Authority

RESPONDENT

Date of Decision : 24-05-2022

Acts Referred:

Citation : (2022) 05 KL CK 0127

Hon'ble Judges : P.V.Kunhikrishnan, J

Bench : Single Bench

Advocate : Anil George, Joby Jacob Pullickekudy, Dajish John, P.M.Johny, P.Benjamin Paul

Judgement

1. This writ petition is filed with the following prayer:

issue an order or direction in the nature of mandamus commanding the respondents to disburse the bill as per Ext.P3.

2. When the writ petition came up for consideration, the learned Standing counsel for the respondents submitted that the entire amount due to the petitioner is disbursed on 31.3.2022.

3. In the light of the above submission, no further orders are necessary in this writ petition.

4. Recording the submission of the learned Standing Counsel, the writ petition is closed.